

**CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.**

OA No.493/2018

This the 19th day of November, 2018

**Coram : Hon'ble Ms. Archana Nigam, Administrative Member
Hon'ble Shri M.C.Verma, Judicial Member**

Mrs. Leelawati Modi
Wife of Mr. Kishanlal L. Modi
Aged about 59 years
Residing At :
L.I.G. 236, Meghdoot Nagar
Mandsaur, State : Madhya Pradesh
At present residing at ONGC,
Ankleshwar, Gujarat : 393 001.. Applicant

(By Advocate: Sh.M.M.Soni, H.A.Dave, H.R.Balodi, A.M.Bhatsara)

VERSUS

1. Kendriya Vidhyalaya Sangathan
Notice to be served through
The Commissioner,
18, Institutional Area
Shahhed Jeet Singh Marg
New Delhi - 110 016.

2. Additional Commissioner
All Regional Office
Kendriya Vidhyalaya Sangathan
18, Institutional Area

Shahhed Jeet Singh Marg
New Delhi - 110 016.

3. Principal
Kendriya Vidyalaya ONGC
Ankleswar – 393 001. Respondents.

O R D E R – ORAL

Per : Hon'ble Shri M.C.Verma, Member (J)

The grievance of the applicant as reflects from this OA and submissions of learned counsel for applicant, made at Bar, is that the applicant is at the verge of her retirement, is suffering from cancer, she made representation on 17.08.2018 for her transfer and that though transfer is covered under Guidelines of the KVS, 2018, but respondents have not passed any order. Learned counsel, Shri H.A.Dave, who appears for the applicant also has submitted that there is Transfer Guidelines of the year 2018 (Annexure A-5) and the case of the applicant, if considered as per pith and substance of the policy, is a fit case for transfer. He explained that the applicant is patient of cancer, she has to retire on 31.8.2019, she wants that she be transferred from K.V. Ankleswar either to K.V. Mandsaur or to K.V.Ratlam or to K.V.Ujjain or to K.V.Indor or to K.V.Neemuch. She made

representation for her transfer on 17.8.2017 but the authorities are sitting on her said representation and are not passing any order.

2. Considered the submission. We have gone through the OA, including KVS Transfer Guidelines, 2018 issued on 13.4.2018. In view of totality of the matter, it would be appropriate to dispose off the matter at this stage of notice by directing the Respondents Authority to consider and dispose off the representation of the applicant dated 17.8.2017 as soon as possible but not later than six weeks and to communicate the decision so taken to the applicant immediately thereafter. Ordered accordingly.

3. With aforesaid direction, the OA stands disposed off. No Order as to costs.

(M.C.Verma)
Member (J)

(Archana Nigam)
Member (A)

nk